

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 116  
IA/694((AHM)2021  
in  
CP(IB) 759 of 2019

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Zielem Industries Pvt Ltd  
V/s  
Sintex-BAPL Ltd

.....Applicant

.....Respondent

**Order delivered on ..24/11/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Learned Senior Counsel, Mr. Deven Parikh a.w.  
Learned Counsel, Mr. Raju Kothari, Learned Counsel, Mr.  
Raheel Patel for Nanavati Associates

For the Respondent : Learned Counsel, Ms. Rhea Sevak for Learned  
Counsel, Mr. Arjun Sheth, Learned Counsel, Mr. Mohit  
Gupta a.w. Learned Counsel, Ms. Aditya Gupta, Leaned  
Counsel, Mr. Vividh Tandon a.w. Learned Counsel, Ms.  
Kaazvin Kapadia, Learned Senior Counsel, Ms. Shalin  
Mehta a.w. Learned Counsel, Ms. Tanaya Shah

**ORDER**

**IA/694(AHM)2021**

Suspended Management, that is, Respondent did not file reply, it is noted. Learned Counsel for the Respondent seeks time to file reply to rejoinder. It is to be filed within two days by giving copy to the other side.

Respondent is allowed to file reply. They should consider the observation of CJI about keeping the pleadings in brief.


Learned Counsel for the Respondent No. 7 appeared and reply is filed.

Matter stands adjourned to 05.01.2022.



**(AJAI DAS MEHROTRA )  
MEMBER (TECHNICAL)**

Sweta



**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**